

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 106
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti Airtel Ltd.

.... Petitioner

Order under Section 230-232

Order delivered on 08.04.2021

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYSTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant(s):-

Mr. Kamal Kant Jha, senior Panel
Counsel for DoT

Mr. Ramji Srinivasan, Sr. Adv. with Mr.
Mansoor Ali Shoket and Mr. Kunal
Singh, Advs.

For the respondent

Ms. Shankari Mishra, Adv. for RD and
OL

Mr. Deepak Anand and Adv. Vipul
Agrawal on behalf of Income Tax
Department

Mr. Tanmay Sharma, Adv.

ORDER

CA-341(PB)/2020:-

The present application is filed by the Department of Telecommunications against the Tata Teleservices (Maharashtra) Ltd. and Bharti Airtel Ltd. On perusal of the application, we could not see any memo of parties. Learned counsel for the applicant seeks and is granted short time to file appropriate memo of parties and to serve other side.

Mr. Ramji Srinivasan, learned senior counsel argued on behalf of Tata Teleservices (Maharashtra) Ltd. states that this application be

dismissed. He further states have already filed a detailed application in response to this application is filed but the same is yet not listed.

Learned counsel for the applicant states that notices were issued on 21.08.2020 still the companies have not file reply.

Learned counsels for the Bharti Airtel Ltd. & Tata Teleservices (Maharashtra) Ltd. undertake to file reply within two weeks. This shall be last chance.

List on 06.05.2021.

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**(SUMITA PURKAYSTHA)
MEMBER (TECHNICAL)**

-sd-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

08.04.2021
Aarti Makker